

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:2998
ANSWERED ON:21.03.2002
LEAKAGE OF OIL AND GAS FROM PIPELINES
CHANDRESH PATEL KORDIA;RAMSHETH THAKUR

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the details of cases reported by oil companies about leakage of oil and gas from the pipelines during the last three years which has posed a threat on safety aspect;
- (b) the total loss of life and property held in each of such incidents and the responsibility fixed thereon;
- (c) the steps taken by the Government to modernise the pipeline network and to make it secured;
- (d) the steps being taken by the Government to prevent recurrence of such incidents; and
- (e) the details of compensation provided to the person affected due to leakage of pipelines?

Answer

Minister of State in the Ministry of Petroleum & Natural Gas and Minister of State in the Ministry of Parliamentary Affairs (Shri Santosh Kumar Gangwar)

(a) to (e) Transportation of Oil and Gas through the pipeline is being carried out by Oil and Natural Gas Corporation Ltd. (ONGC) and Oil India Ltd. (OIL), Gas Authority of India Ltd. (GAIL) and to some extent by other oil companies whose operations are spread out through the country. These companies have been taking various steps to prevent occurrence of leakage of oil and gas.

With a view to ensure safety and security in operations, oil companies have taken a number of measures, which, inter alia, include carrying out a campaign to educate the local people about dangers involved in attempting pilferage / theft, intensification of inspection of oil wells and installations and constant review and monitoring of this situation.

Govt. of India has constituted a committee headed by Maj. Gen. (Retd.) S.C.N. Jatar, former Chairman & Managing Director of ONGC Videsh Ltd. and Oil India Ltd. to look into a fire incident of ONGC to review the security measures for oil & gas pipelines in ONGC, to review the emergency response capability of ONGC with particular reference to fires and blow-outs and to recommend upgradation of capability in ONGC to international standards.

As regards details of cases of oil companies about leakage of oil and gas from pipelines during the last 3 years, total loss of life and property held in each of such incidents, fixation of responsibilities and compensation provided to the affected persons, the information is being collected and will be laid on the Table of the House.